

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1249/252/ND/2018

IN THE MATTER OF:

**Income Tax Officer
(M/s. Ashita Engineering Pvt. Ltd.)**

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 03.09.2019

Coram:

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

Present: Mrs. Sweety Khattar Kumar, AROC
Ms. Easha Kadian, Advocate with
Mr. Lakshmi Gurung, Sr. St. Counsel for IT Dept.
Mr. Kapil Bahl, Director

ORDER

Proxy counsel for the Income Tax Department is present and Mr. Kapil Behal Director of the company is also present and submitted that they have cleared income tax dues including the payment of penalty in the matter. Proxy counsel for the Income Tax Department has sought time for verification of the same through the department and for take further steps in the matter. Post the matter to 17th October, 2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)